



The Jammu and Kashmir Prevention of Insult to State Honour Act, 1979

Act 10 of 1979

Keyword(s):

Insult to Flag, Constitution of Jammu and Kashmir, Public View, Burn, Mutilate, Deface, Defile, Disfigure, Destroy, Bring into contempt

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

**THE JAMMU AND KASHMIR PREVENTION OF INSULT TO
STATE HONOUR ACT, 1979**

(Act No. X of 1979)

CONTENTS

SECTION.

1. Short title.
2. Extent.

SECTION.

3. Commencement.
 4. Insult to the Flag and the Constitution of the State.
-

**THE JAMMU AND KASHMIR PREVENTION OF INSULT TO
STATE HONOUR ACT, 1979****(Act No. X of 1979)**

[Received the assent of the Governor on 29th September, 1979 and published in Government Gazette dated 29th September, 1979.]

An Act to provide for the prevention of insult to State Honour.

Be it enacted by the Jammu and Kashmir State Legislature in the Thirtieth Year of the Republic of India as follows :--

1. *Short title, extent and commencement.*—(1) this Act may be called the Jammu and Kashmir Prevention of Insult to State Honour Act, 1979.

2. It extends to the whole of the State of Jammu and Kashmir.

3. It shall come into force at once.

4. *Insult to the Flag and the Constitution of the State.*—Whoever in any public place or in any other place within public view burns, mutilates, defaces, defiles, disfigures, destroys, tramples upon or otherwise brings into contempt (whether by words either spoken or written, or by acts) the Flag of the State or the Constitution of Jammu and Kashmir or any part thereof, shall be punished with imprisonment for a term which may extend to three years, or with fine, or with both.

Explanation 1.—Comments expressing disapprobation or criticism of the Flag of the State or the Constitution of Jammu and Kashmir or any measures of the Government with a view to obtain an amendment of the Constitution of Jammu and Kashmir or an alteration of the Flag of the State by lawful means, do not constitute an offence under this Act.

Explanation 2.—For purposes of this Act, the expression--

- (a) "Flag of the State" includes any picture, painting, drawing or photographs, or other visible representation of the Flag of the State, or made of any substance or represented on any substance ; and
- (b) "public place" means any place intended for use by, or accessible to, the public and include any public conveyance.